



2025:DHC:4703-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 7926/2025 & CM APPL. 34888/2025  
INSP./GD SURENDRA JANGIR .....Petitioner

Through: Mr. N. L. Bareja, Adv.

versus

UNION OF INDIA AND ORS. ....Respondents  
Through: Ms. Neha Rastogi, SPC along  
with Mr. Animesh Rastogi, Adv. for UOI

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**ORDER (ORAL)**

% **29.05.2025**

**C. HARI SHANKAR, J.**

1. The petitioner seeks pay parity.
2. Mr. Bareja, learned Counsel for the petitioner draws our attention to an order dated 26 September 2023 passed by a Division Bench of this Court in a similar matter WP (C)12719/2023<sup>1</sup>.
3. In view thereof, we dispose of this writ petition with a direction to the respondents to treat this writ petition as a representation and pass orders thereof, within a period of four weeks from today.
4. The orders as and when passed, shall be communicated

<sup>1</sup> Insp/GD Dhiraj Bhatt v UOI, 2023 SCC OnLine Del 6110



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forthwith to the petitioner.

5. Should the petitioner have any grievance against the decision taken the remedies in law shall remain reserved.

6. The petition stands disposed of.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**MAY 29, 2025**

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*Click here to check corrigendum, if any*